

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S JTPL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s JTPL Private Limited
2.	Date of incorporation of corporate debtor	19 th June, 2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2001PTC111333
5.	Address of the registered office and principal office (if any) of corporate debtor	Room 203, 2-A/3, Kundan Mansion, Asif Ali Road, Ajmeri Gate Extn, Central Delhi, Delhi, India, 110002.
6.	Insolvency commencement date in respect of corporate debtor	15 th April, 2024 (Order received from Hon'ble NCLT on 16 th April, 2024)
7.	Estimated date of closure of insolvency resolution process	12 th October, 2024 (180th day from the Insolvency Commencement date i.e 15 th April, 2024)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CMA Sandeep Goel Reg. No: IBBI/IPA-003/IP-N00073/2017-18/10583 AFA Valid upto : 12th November, 2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	410, Pratap Bhawan, 5 Bahadur Shah Zafar Marg, Central Delhi 110002. Email: - cmasandeepgoel@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	STALWART RESOLUTION PROFESSIONAL LLP Block-SD, Flat No. 73, Pitampura, Delhi – 110034. Email: - cirp.jtpl@gmail.com
11.	Last date for submission of claims	30 th April, 2024 (14 th day from the date of receipt of order i.e. 16 th April, 2024)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): REAL ESTATE ALLOTTEES
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Mr. Mahesh Agarwal IBBI/IPA-001/IP-P01995/ 2020-2021/13087 Email Id: ip1387ma@gmail.com 2. Mr Pawan Kumar Goyal IBBI/IPA-001/IP-P00875/2017-2018/11473 Email Id: ca.pawangoyal@gmail.com 3. Mr Gaurav Gupta IBBI/IPA-001/IP-P-02745/2022-23/14195 Email Id: gaurav.ca2010@gmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Forms under the IBBI (Insolvency Regulations Process for Corporate Persons) Regulations, 2016 at Download section on Weblink: www.ibbi.gov.in Physical Address: As per Point 10 or go through at www.stalwartipe.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s JTPL Private Limited** on **15th April, 2024** (Order received from Hon'ble NCLT on 16th April, 2024).

The creditors of **M/s JTPL Private Limited.**, are hereby called upon to submit their claims with proof on or before **30th April, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class "Real Estate Allottees" in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



CMA Sandeep Goel
Interim Resolution Professional
Registration No: - IBBI/IPA-003/IP-N00073/2017-18/10583
AFA No. AA3/10583/02/121124/301012 valid till 12th November, 2024

Date: - 17th April, 2024
Place: -New Delhi

गुजारा भता मिलने पर भी बच्चों को संपत्ति से बेदखल कर सकते हैं माता-पिता

उच्च न्यायालय ने कहा है कि माता-पिता को अपने बच्चों को संपत्ति से बेदखल कर सकते हैं, भले ही वे गुजारा भता मिलने पर भी।



प्रोडक्शन वारंट के हो सकते हैं गंभीर परिणाम, जारी करते हुए न्यायाधीश रखें प्रिविजन का ध्यान : हाईकोर्ट

बढता लेने के लिए आपराधिक न्याय प्रणाली के दुरुपयोग की अनुमति नहीं

उच्च न्यायालय ने कहा है कि माता-पिता को अपने बच्चों को संपत्ति से बेदखल कर सकते हैं, भले ही वे गुजारा भता मिलने पर भी।

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पुलिस ने एक से 10 अप्रैल तक चलाया आपरोशन साथबर आक्रमण 84 साइबर अपराधी पकड़े, 70 हजार मोबाइल सिम ब्लाक किए

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पूर्व फौजी की हत्या करने के बाद डीप प्रीजर में छुपि कर रखा शव

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भ्रष्टाचार में फंसे आइएएस डा. डी सुरेश को राज्य सूचना आयोग से मिली राहत

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कांग्रेस नेता सुनील पाटील, इसे प्रत्याशी तक नहीं मिल रहे : नायब सेनी

कांग्रेस नेता सुनील पाटील, इसे प्रत्याशी तक नहीं मिल रहे : नायब सेनी

बच्चों को बेचने की कोशिश : अश्लील वीडियो के प्रसारण को रोकने के लिए पुलिस ने ब्लाक किया

बच्चों को बेचने की कोशिश : अश्लील वीडियो के प्रसारण को रोकने के लिए पुलिस ने ब्लाक किया

नयी की ओरवर्नर से 20 रकम सुकन की रोक

नयी की ओरवर्नर से 20 रकम सुकन की रोक

विधान मंत्रालय चल रहे सुकन का बंद होना पॉन्टल, नही कर सका बंद

विधान मंत्रालय चल रहे सुकन का बंद होना पॉन्टल, नही कर सका बंद

नयी की ओरवर्नर से 20 रकम सुकन की रोक

नयी की ओरवर्नर से 20 रकम सुकन की रोक

आपराधिक कार्रवाई पर रोक जरूरी नहीं : हाई कोर्ट


आपराधिक कार्रवाई पर रोक जरूरी नहीं : हाई कोर्ट

आपराधिक कार्रवाई पर रोक जरूरी नहीं : हाई कोर्ट

आपराधिक कार्रवाई पर रोक जरूरी नहीं : हाई कोर्ट

Advertisement for 'मेरा POWER VOTE' with QR code and text: हर एक वोट है सुधार लात के लिए और एक वोट है अखंडता का चबूतरा

Corrigendum notice from Jagran New Media regarding a correction in an article about the Punjab and Haryana High Court.



6117, QUTUB ROAD CORNER, SADAR BAZAR, DELHI-110006

[Rule - 8(1)]
POSSESSION NOTICE
(For Immovable Property)

Whereas, The undersigned being the authorized officer of Union Bank of India, 6117, Qutub Road Corner, Sadar Bazar Branch, Delhi-110006 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Securitization Act, 2002) [Act No. 54 of 2002] and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 01-02-2024 calling upon the borrowers Mrs. Alka Aggarwal & Mr. Ashutosh Aggarwal to repay the amount mentioned in the notice being Rs. 22,91,781.58/- (Rupees Twenty Two Lacs Ninety One Thousands Seven Hundred Eighty One & Fifty Eight Paise Only) within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on her under Section 13(4) of the said Act read with rule 8 of the said rules on this 16th April day of the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India for an amount Rs. 22,91,781.58/- and interest plus expenses thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of Immovable Property

All that part of the portion of First Floor & Second Floor, Built on land measuring 60.22 Sq Mtr with roof terrace rights. A part of property bearing no 596, Forming part of property bearing Municipal Corporation No. 594 to 601, Situated at Shivaji Road, Azad Market, Near Mata Mandir, Delhi-110006.

Bounded :
On the North by : Road On the South by : Other Property
On the East by : Other Property On the West by : Road

Date : 16.04.2024
Place : Delhi

For Union Bank of India
Authorised Officer



HERO HOUSING FINANCE LIMITED

Regd. Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi - 110057,
Branch Office: Office No. 27, Community Centre,
Basant Lok, Vasant Vihar, New Delhi-110057.

PUBLIC NOTICE (E-AUCTION) FOR SALE OF IMMOVABLE PROPERTY (UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002)

NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH HERO HOUSING FINANCE LIMITED (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) or their legal heirs/representatives that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hero Housing Finance Limited (secured creditor), will be sold on 09-May-2024 (E-Auction Date) on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co-Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The EMD should be made through Demand Draft/RTGS/NEFT for participating in the Public E-Auction along with the Bid Form which shall be submitted to the Authorized Officer of the Hero Housing Finance Ltd on or before 09-May-2024 till 03 PM at Branch Office: Office No. 27, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.

Loan Account No.	Name of the Borrower(s) Co-Borrower(s) Guarantor(s) Legal Heir/Legal Rep.	Date of Demand / Notice / Auction as on	Type of Possession (Under Constructive / Physical)	Reserve Price	Earnest Money
HHFDELH0200007543 HHFDELH0200007544	HARENDR SON OF JAGDISH RAINI DEVI	19/07/2023 Rs. 7,28,304/- as on 17/04/2024	(Physical)	Rs. 4,50,000/-	Rs. 45,000/-
HHFNSPH02000010483 HHFNSPH02000010484	HIMANSHU SHARMA, VIMLESH SHARMA	16/03/2023 Rs. 24,73,785/- as on 17/04/2024	(Physical)	Rs. 13,50,000/-	Rs. 1,35,000/-
HHFGURH02100015190 HHFGURLP21000016427	BINDU BALA, KAMLESH GUPTA	29/05/2023 Rs. 33,74,511/- as on 17/04/2024	(Physical)	Rs. 26,25,000/-	Rs. 2,62,500/-

Description of property: DDA Built Up Freehold Flat Bearing No.539, On Third Floor, Under Janta Category, In Block-9 Pocket-11, Sector A-6, Situated In The Layout Plan Of Narela Residential Scheme, Narela, Delhi-110040, having area measuring 18.00 Sq. Mtrs.

Description of property: Flat No- FF-2, Mig. First Floor Without Roof Rights, Front Lhs Consisting Of Area Measuring 484 Sq. Ft. 1a 44.96 Sq. Mtrs Situated On Plot No C-1.165, DLF Ankur Vihar, Village-Loni, Pargana & Tehsil Loni, Ghazialod, Uttar Pradesh-201112, Bounded By: North: 12 mtr wide road, East: Plot No. C-1.164, South: Other's Flat, West: Flat No. FF-1, (1/1G)

Terms and condition: The E-auction will take place through portal <https://sarfaesi.auctiontng.net> on 09-May-2024 (E-Auction Date) after 2:00 PM with limited extension of 10 minutes each. The intending Purchaser/ Bidders are required to deposit EMD amount either through RTGS/NEFT or by way of Demand Draft/RTGS/NEFT favouring the "HERO HOUSING FINANCE LTD." The EMD amount will be returned to the unsuccessful bidder after conclusion of the E-auction.

TERMS AND CONDITIONS OF THE E-AUCTION:

- E-auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted "online". 2 bid increment amount shall be Rs. 15,000/- (Rupees Fifteen Thousands Only). 3. The E-auction will be conducted through M/s E-Procurement Technology Ltd. (HelpLine No: 0796120027; 0796120028; 0796120029; 0796120030; 0796120031; 0796120032; 0796120033; 0796120034; 0796120035; 0796120036; 0796120037; 0796120038; 0796120039; 0796120040; 0796120041; 0796120042; 0796120043; 0796120044; 0796120045; 0796120046; 0796120047; 0796120048; 0796120049; 0796120050; 0796120051; 0796120052; 0796120053; 0796120054; 0796120055; 0796120056; 0796120057; 0796120058; 0796120059; 0796120060; 0796120061; 0796120062; 0796120063; 0796120064; 0796120065; 0796120066; 0796120067; 0796120068; 0796120069; 0796120070; 0796120071; 0796120072; 0796120073; 0796120074; 0796120075; 0796120076; 0796120077; 0796120078; 0796120079; 0796120080; 0796120081; 0796120082; 0796120083; 0796120084; 0796120085; 0796120086; 0796120087; 0796120088; 0796120089; 0796120090; 0796120091; 0796120092; 0796120093; 0796120094; 0796120095; 0796120096; 0796120097; 0796120098; 0796120099; 0796120100; 0796120101; 0796120102; 0796120103; 0796120104; 0796120105; 0796120106; 0796120107; 0796120108; 0796120109; 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NHAI, 2 others blamed for poor air in Pb's steel city

PPCB Orders Corrective Action, Show-cause Notice Served

Vinod.Kumar3@timesgroup.com

Chandigarh: The Punjab Pollution Control Board (PPCB) has blamed the National Highway Authority of India (NHAI), municipal council, and state's public works department for the road dust and vehicular emissions that have worsened the air quality of industrial town Mandi Gobindgarh.



Mandi Gobindgarh houses more than 600 factories

The board has now given the three authorities a show-cause notice on the charges of violating the Air (Prevention & Control of Pollution) Act, 1981, and directed them to correct course. Punjab's steel city Mandi Gobindgarh houses more than 600 factories in a 5-km radius.

IIT Delhi had found out in a board-commissioned source apportionment study that road dust contributed between 34% and 57% to the ambient air pollution of that place, while vehicular emissions contributed 13% to 31%. The factories account for another 23% to 24%.

In an action-taken report to the National Green Tribunal (NGT), the PPCB claimed that its team sent into the area had observed "severe disrepair and deterioration" of the roads, especially the major thoroughfares that include a 7-km stretch of the national highway from the Focal Point to Kumbh that Punjab Small Industries and Export Corporation (PSIEC) maintains.

193 factories checked

The Punjab Pollution Control Board (PPCB) submitted before the National Green Tribunal (NGT) that it has been monitoring and regulating the polluting factories of Mandi Gobindgarh and between October 1, 2023, and March 31, 2024, it had checked 193 of those, found 153 of those to be compliant, and 40 to be in violation of the air quality law. Bank guarantees of Rs 25 lakh along with encashment orders for Rs 7 lakh were imposed on the non-compliant units.

It has three months to grow suitable plants along both sides of the highways and engage with the district administration to address the issue of illegal parking along these routes. The NHAI must also coordinate with the district administration to check overloading. Together with the MC, it must repair and blacktop the potholes within a month. The municipal council will provide road-spray water from its sewage treatment plant (STP) at least twice a day, while also keeping litterbugs and solid waste burners in check.

Other roads need urgent repair or reconstruction. The PPCB also noted the congestion on major roads due to commercial vehicles, both heavy and light. The PPCB instructed the NHAI to follow the construction and demolition waste rules and move this debris from the highway sides of Mandi Gobindgarh and Khanna to a designated landfill. The NHAI must remove loose earth from both sides of its routes and sprinkle the roads with treated wastewater at least twice a day to settle all the dust and emissions.

It has three months to grow suitable plants along both sides of the highways and engage with the district administration to address the issue of illegal parking along these routes. The NHAI must also coordinate with the district administration to check overloading. Together with the MC, it must repair and blacktop the potholes within a month. The municipal council will provide road-spray water from its sewage treatment plant (STP) at least twice a day, while also keeping litterbugs and solid waste burners in check.

Pak Rangers hand over Fzr farmer's body to BSF

Times News Network

Ferozepur: The body of a farmer, which was washed away by the Satluji to Pakistan nearly a fortnight ago, was handed over to the Border Security Force by the Pak Rangers on Tuesday.

The BSF took possession of the body, which drifted into Pakistani territory, after a flag meeting and later handed it over to the family members. The deceased was identified as Amrik Singh, a resident of Dona Telu Mal, a border village in Ferozepur.

On April 2, Amrik Singh drowned while crossing the river in the border area. Even after extensive search the drowned farmer was not found. Nearly two weeks later, the local people spotted a body floating in the river and alerted the BSF, which used the speed boat to try and recover the body but due to strong water current it drifted into Pakistan. The BSF then contacted the Pakistan Rangers and after a flag meeting took possession of the body, confirmed a BSF official. The body was later handed over to the family members.

Sampla keeps cards close to chest, Nadda calls him to Del

IP.Singh@timesgroup.com



Jalandhar: Former Bharatiya Janata Party (BJP) MP Vijay Sampla is weighing his options after the saffron party picked up outgoing MP Som Parkash's wife Anita from the Hoshiarpur Lok Sabha seat.

It is learned that Shiromani Akali Dal (SAD) and Congress leaders have already contacted him while the BJP has stepped up its efforts to placate him. On Tuesday evening, he removed 'Modi Ka Parivar' from his X handle. Sampla had won the 2014 LS poll as a BJP candidate from the Hoshiarpur LS constituency. In 2019 also, Sampla had expressed anguish when he was replaced with Som Parkash but at that time, the BJP had managed to placate him. He was later

appointed chairman of the National Commission for Scheduled Castes.

Resigned from the post

DANCE Of DEMOCRACY

In July last year and he expected that he would be suitably adjusted in the elections.

Goes Incommunicado

While Sampla himself remains incommunicado, BJP sources said that he was called by party president JP Nadda to Delhi on Wednesday. A BJP leader from Sampla's camp revealed that he would take the final call after this meeting.

What has caused more anguish to Sampla and his camp is that he has been denied ticket when the BJP is contesting alone and could have easily adjusted him.

"He could have been given a ticket from his home district Jalandhar in Punjab but the party preferred to bring Sushil Rinku from Aam Aadmi Party despite the fact Sampla has his own network that he could be given a ticket from Jalandhar if the party had other plans for Hoshiarpur," said a BJP leader from Sampla's camp.

In a meeting held by Sampla in Hoshiarpur on Tuesday evening, his close supporters told him to make his choice and they would support him. Both the Congress and the Akali Dal are looking for suitable candidates.

While Akali Dal is contesting the seat on its own after 39 years, the Congress is facing the problem of a prominent face even as it has a strong presence at the seat.

According to sources in the Congress, the party's search for a prominent and winnable face is still on.

HC seeks report on preservation of monuments

Bharat.Khanna@timesgroup.com

Patiala: In a significant move towards the preservation, protection and renovation of historical monuments, the Punjab and Haryana high court has mandated the state to present a status report concerning the mosque of Sadhna Kasai and the tomb of Ustad-Shagird in Sirhind.

These sites, declared protected by Punjab govt, are now at the forefront of a legal push for conservation. The

SIRIHIND

court directive came on Monday, in response to a public interest litigation (PIL) filed by Sunaina, an advocate and social activist. She highlighted the dire condition of these monuments, emphasizing their historical significance

and urgent need for restoration.

Sunaina presented a compelling case, noting that the mosque of Sadhna Kasai mirrored the Mughal era. She also shed light on the tombs of Ustad and Shagird, commemorating the legacy of Mughal architects Ustad Syed Khan and his disciple Khawaza Khan. These monuments not only mark the historical landscape of Punjab, but also attract tourists from across the globe, underscoring the region's rich cultural heritage, she pleaded.

She pointed out the inclusion of Sadhna Bhagat's writings in the Sri Guru Granth Sahib, adding a spiritual dimension to the site's historical importance. She invoked "The Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Act, 1964", emphasizing the legal framework available for the preservation of such monuments.

The high court bench recognized the urgency of the matter and issued notices to key officials, including the Punjab chief secretary, to ensure a coordinated effort towards the monuments' preservation. This legal intervention marks a critical step in safeguarding Punjab's cultural legacy.

Cong Patiala candidate Gandhi sings for Pb youth

Bharat.Khanna@timesgroup.com

Patiala: The Congress candidate from Patiala seat, Dr Dharamvira Gandhi, tried to get the attention of his supporters with a song, instead of the usual political rhetoric.

Addressing an event in Ambedkar Hall of Patiala district's Nabha town on Wednesday, Dr Gandhi sang a song for the youth which urged them to "brighten the candles and bring darkness (metaphorical) to an end." "Tu jagadey mombattayan, utth jagadey mombattayan; hanehra na samjhey ke chaanan dar gaya hai, raat na samjhey ke Suraj darr gaya hai (Light the candles, get up and light the candles; let not the darkness think light is afraid, let not the night think the Sun is afraid)," he sang.

Emphasizing on the power of unity, he said the fight in this election was more than a campaign. "It's a call to youth to lead the change," he said.

In Bathinda, shots fired at stir with MLA, 2 arrested

Times News Network

Bathinda: The Bathinda police have arrested two men for firing during a protest outside a police post.

According to sources, AAP MLA Jagseer Singh was also present at the spot when the shots were fired, but a senior police officer confirmed that the MLA was not a target.

As per information, two persons, identified as Jagjeet Singh and Gursewak Singh, ex president of Bhucho Truck Union, had an altercation with villagers over some issue on Tuesday night. The residents of Bhucho, led by municipal councillor Vinod Binta, had gone to Bhucho police post on Wednesday morning to lodge a complaint against the accused persons, but as their grievances were not addressed they sat on a dharna outside the post, where the Bhucho Mandi MLA also joined them. Binta said that while they were sitting on the protest, four persons ar-



Locals during a protest outside Bhucho police post

rived on an SUV and fired 2 shots from a revolver. In the melee, the revolver fell down and the protesters managed to overpower two of them, identified as Jagjit Singh and Gursewak Singh, while two others, identified as Gurdas Singh and Manoj, fled in the SUV. MLA Jagseer Singh has claimed that the accused persons are from Shiromani Akali Dal. Bhucho DSP Harshpreet Singh said that the accused persons had fired a shot, but it not aimed at the MLA.

"A case has been registered against the accused persons, and two have been arrested," he said.

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E-TENDER NOTICE

S.No.	Bid no.	Tender ID:	Name of Work
1.	DMMS/ COR-OF/242	2024.NCRTC.191271.1	Miscellaneous Development including Restoration and Enabling Civil Works from Sahibabad to Duhal Depot Station including Duhal Depot of Delhi-Meerut RRTS Corridor.
2.	DMMS/ COR-OF/237	2024.NCRTC.193518.1	Licensing of Commercial Spaces at Sahibabad, Guldhara and Duhal Stations of Delhi-Meerut RRTS Corridor.

For detailed information and subsequent addendum corrigendum (if any), please visit NCRTC website www.ncrtc.in or CPP Portal www.etenders.gov.in/eprocure/app from 18.04.2024 to 21.05.2024 (upto 1500 hrs).

Sd/- GGM/Procurement

Son's conduct most unfortunate: HC

Continued from P 1

He had raised the argument that since, during the pendency of the writ petition, he paid arrears of maintenance, his mother cannot seek eviction from the premises. "Once the petitioner has accepted the maintenance, she cannot seek eviction," his counsel had argued. After hearing all the parties, the HC has held that the conduct of the son was most unfortunate. "The petitioner is a 90-year-old widow and had given birth to respondent no.3 (petitioner's son). He had thrown out the petitioner

from her house and that she was living in a small, rented accommodation, whereas the son was drawing a salary of Rs 45,000 per month and not paying any maintenance to the petitioner," observed the HC, directing the petitioner's son to vacate the house and pay her maintenance.

from her house and that she was living in a small, rented accommodation, whereas the son was drawing a salary of Rs 45,000 per month and not paying any maintenance to the petitioner," observed the HC, directing the petitioner's son to vacate the house and pay her maintenance.

पावट ट्रांसमिशन कारपोरेशन ऑफ उत्तराखण्ड लि
(उत्तराखण्ड सरकार का उपक्रम) अधीक्षण अभियन्ता (जानवर) परिपरेटिव/उपक्रम कार्यालय विद्युत भवन, नवदेवी-आईएसपीसीटी कॉम्प्लेक्स, गढ़ानपुर रोड, माजरा, देहरादून-248002
दूरभाष सं. 7088113680

निविदा विस्तारित सूचना - 62/SE(C)O&M/E-Tender/PTCUL/D.Dun/2023-24

निविदा सं० 62/SE(C)O&M/E-Tender/PTCUL/D.Dun/2023-24 की जाहानलोजिङ, प्राप्ति एवं खुलने की तिथि क्रमशः दिनांक 29.04.2024 तक विस्तारित की जाती है। निविदाएं दिनांक 06.05.2024 समय 5:00 बजे तक अधीक्षण अभियन्ता (जानवर) परिपरेटिव/उपक्रम, विद्युत भवन, माजरा, देहरादून के कार्यालय में प्राप्त की जाएगी। तथा निविदा के तकनीकी भाग को उरसी दिन दिनांक 07.05.2024 समय 3:00 बजे फर्मों के समक्ष खोला जायेगा। निविदा सम्बन्धित एवं विस्तृत विवरण ई-निविदा वेबसाइट www.uktenders.gov.in/PTCUL एवं ई-निविदा सूचना पिटकुल वेबसाइट www.ptcul.org से जाहानलोजिङ किये जा सकते हैं।

निविदा सम्बन्धित अन्य विस्तृत विवरण ई-निविदा वेबसाइट www.uktenders.gov.in/PTCUL एवं ई-निविदा सूचना पिटकुल वेबसाइट www.ptcul.org से जाहानलोजिङ किये जा सकते हैं।

ई-निविदा से सम्बन्धित जानकारी हेतु अध्याय किसी भी सहायता के लिए PH-NO-91-8899890000, +0120-4200462, 0120-4001002, 0120-4001005, 0120-6277787 से सम्पर्क स्थापित करें। अधीक्षण अभियन्ता (जानवर) परिपरेटिव/उपक्रम दिनांक 18/04/2024

"राष्ट्र हित में बिजली बचाये"

WATERGAM RASHTRIYA RIFLES BATTALION
OPENING FOR EX SERVICE MAN TO RUN GARMENT SHOP AND KHUKRI SHOP IN THE PREMISES OF WATERGAM RASHTRIYA RIFLES BATTALION APPLICATION FOR THE SAME TO BE SUBMITTED TO THIS BATTALION MAIN GATE BY 18-APR-2024 TO 02-MAY-2024.

CONTACT NO : 9469770152

NIT for Publication
Office of the Additional Chief Engineer (Project) PHED, Churu
E-mail - ace.chu.phed@rajasthan.gov.in

No. 112-153 Date:- 09-04-2024
Corrigendum NO. 04 & 05 For NIT No 08/2023-24 to 10/2023-24 & No 03 & 04 for NIT No 11/2023-24

Corrigendum NO. 04 & 05 for this office NIT No. 08/2023-24 (UBN is: PHE2324WLOB15042 & Tender ID 2024_PHCJA_387389_1), 09/2023-24 (UBN is: PHE2324WLOB15052 & Tender ID 2024_PHCJA_387434_1), 10/2023-24 (UBN is: PHE2324WLOB15092 & Tender ID 2024_PHCJA_387466_1) & Corrigendum NO. 03 & 04 For this office No. 11/2023-24 (UBN is: PHE2324WLOB15093 & Tender ID 2024_PHCJA_387502_1) may be visited on the procurement portal <http://eproc.rajasthan.gov.in>, <http://sppp.rajasthan.gov.in>

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Add. Chief Engineer (P) PHED, Project Region Churu
DIPR/C/3364/2024

NORTHERN RAILWAY
Azadi Ka Amrit Mahotsav

Open tender through E-tendering are invited by Sr. Divisional Electrical Engineer/TRD, Northern Railway Ambala from the willing contractors for following work on railway website www.ireps.gov.in up to 15:00 hrs, on the date of closing shown against the work and will be opened thereafter.

Open Tender No.	Name of work: Design, supply, erection, testing & commissioning of 50Hz, single phase 25 KV AC OHE in connection with electrification of Washing Lines 1 & 2 with Isolation facility at Chandigarh in connection with Maintenance of Vande Bharat Train over Ambala Division.	Date of Closing/Opening: 09.05.2024
ETRU-T-09-2023-24		Approx. Cost: ₹1,50,41,235.07
		Earnest Money: ₹2,25,200/-
		Completion period: 06 Months
		Validity period: 45 Days

Cost of tender form: NIL for Downloading from IREPS, portal, ₹5,000/- For obtaining hard copy from Sr.DEE/TRD/UMB office.

1. Tenderer(s) are required to upload scanned copies of all related eligibility documents including PAN/GSTIN as per conditions. 2. Tenderer(s) should have Class-III Digital Signature Certificate to participate in E-Tendering of Works Tenders. 3. All Taxes i.e. GST/BCCWW, Income tax etc. are applicable as per extant rule. 4. In the work, the condition of "Similar Nature Work" is applicable and is as Design, supply, erection, testing & commissioning of 50 Hz, single phase 25 KV AC OHE" is. For details, please log on IREPS website www.ireps.gov.in.
No.: ETRU-T-09-2023-24-03 Dated: 16.04.2024 1147/2024

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PUBLIC NOTICE
REGISTRATION ON CENTRALIZED EXTENDED PORTAL FOR PLASTIC EPR

Plastic Waste Management Rules, 2016 has been amended and Guidelines on Extended Producer Responsibility (EPR) for Plastic Packaging dated February 16, 2022. Centralized portal has been developed for registration of Producers, Importer and Brand-owners (PIBOs) & Plastic Waste Processors (PWWs) and Compostable.

As per the guidelines, Producers, Brand Owners & Importers (PIBOs) of the Plastic Packaging and Plastic Waste Processors (PWWs) i.e. recyclers, co-processors, waste to energy plants, waste to oil plants) and compostable manufacturers have to register themselves on a Centralized EPR Portal (<https://cpccpeprplastic.in/>) on 31.03.2024.

All the PIBOs of plastic packaging engaged in manufacturing of compostable carry bags and sheets, PWWs are directed to register on the Centralized EPR Portal as soon as possible to avoid further legal action.

Member Secretary

'Why was Khalsa Chetna March cancelled?'

Yudhvir Rana | TNN

Amritsar: The families of Waris Punjab De chief Amritpal Singh and other Sikhs detained at Assam's Dibrugarh jail have asked why the jathedar of Takht Damdama Sahib did not carry forward their Khalsa Chetna March, after they were detained by Punjab Police.

The march was scheduled for April 8, but the families were detained on April 7.

In such a situation, said the families, it became the responsibility of the jathedars of Akal Takht and Takht Damdama Sahib to carry forward the march. Balwinder Kaur, mother of Amritpal, said they had

met Akal Takht jathedar Giani Raghbir Singh on April 3, and a programme was chalked out to take out the march to raise awareness about the NSA detainees and demand their transfer to Punjab jails, following which an announcement was made to take out the march on April 8 from Takht Damdama Sahib. "Police de-

tained us, but then it became the responsibility of jathedar of Damdama Sahib to ensure the march was not cancelled and he should have himself led the march," said Sukhchain Singh, uncle of Amritpal. He said they tried to meet Raghbir Singh on Wednesday, but couldn't get an appointment.

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/s JTPL Private Limited

RELEVANT PARTICULARS

1. Name of Corporate Debtor	M/s JTPL Private Limited
2. Date of incorporation of Corporate Debtor	19th June, 2001
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45200DL2001PT111333
5. Address of the registered office and principal office (if any) of Corporate Debtor	Room 203, 2-A/3, Kundan Mansion, Asif Ali Road, Ajmer Gate Extn., Central Delhi, Delhi-110002, India
6. Insolvency commencement date in respect of Corporate Debtor	15th April, 2024 (Order received from Hon'ble NCLT on 16th April, 2024)
7. Estimated date of closure of insolvency resolution process	12th October, 2024 (180th day from the Insolvency Commencement date i.e. 15th April, 2024)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	CMA Sandeep Goel IBBI Regn.No.: IBBI/PA-03/IP-NO0073/2017-18/10583 AFA Valid upto: 12th November, 2024
9. Address & email of the interim resolution professional, as registered with the board	410, Pratap Bhawan, 5 Bahadur Shah Zafar Marg, Central Delhi-110002. Email: masandeepgoel@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	STALWART RESOLUTION PROFESSIONAL LLP Block-SD, Flat No. 73, Pilampura, Delhi - 110034. Email: cirp.jtpl@gmail.com
11. Last date for submission of claims	30th April, 2024 (14th day from the date of receipt of order i.e. 16th April, 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Name the class(es): REAL ESTATE ALLOTTEES
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Mr. Mahesh Agarwal Regn No.: IBBI/PA-001/IP-P01995/2020-2021/13087 Email: ip1387ma@gmail.com 2. Mr. Pawan Kumar Goyal Regn No.: IBBI/PA-001/IP-P00875/2017-2018/11473 Email: cp.pawangoyal@gmail.com 3. Mr. Gaurav Gupta Regn No.: IBBI/PA-001/IP-P02745/2022-23/14195 Email: gauravca2010@gmail.com
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Forms under the IBBI (Insolvency) Regulations Process for Corporate Persons) Regulations, 2016 at Download section on Website: www.ibbi.gov.in (b) Physical Address: As per Point 10 or go through at www.stalwartipco.com

A notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s JTPL Private Limited on 15th April, 2024 (Order received from Hon'ble NCLT on 16th April, 2024).

The creditors of M/s JTPL Private Limited, are hereby called upon to submit their claims with proof on or before 30th April, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class "Real Estate Allottees" in Form CA.

Submission of false or misleading proofs of claims shall attract penalties.

Date: 17.04.2024
Place: New Delhi

Registration No: IBBI/PA-003/IP-NO0073/2017-18/10583
AFA No.: AA3/10583/02/121124/301012 | Valid till: 12th November, 2024

PAU alumni constitutes group to safeguard state's groundwater

Neel.Kamal@timesgroup.com

Bathinda: Aiming to look for measures for water conservation in highly water-stressed Punjab, top farm scientists — who are the alumni of Punjab Agricultural University (PAU), Ludhiana — have set up a group called 'Punjab Water Conservation Initiative Group'. The group has been formed to go in for corrective measures while sensing Punjab is "staring at annihilation of its civilisation on account of fast depleting groundwater".

The measures to be taken include decreasing awareness, policy engagement, advocacy and crop diversification to improve efficiency of water use by domestic, agriculture and industrial users.

Dr SS Johal, former chairman, Commission for Agricultural Costs and Prices, Dr BS Dhillon, former vice chancellor PAU Ludhiana, Dr Jai Rup Singh, former vice chancellor GNDU and Central University Bathinda, Dr SS Chahal, former vice chancellor Maharana Partap University of Agriculture, Udaipur and Dr JS Samra, former CEO, National Rainfed Area Authority, are among the members of the group.

Rice is the reason?



The group has decided to take various measures by involving govt and farmers

It has been stated that one of the prominent reasons for depleting water is cultivation of rice which Punjab produces for the nation. Although rice is not a native crop of Punjab, its cultivation has been encouraged by the central government to ensure food security of the nation.

Fifty-one MAF water is used each year in the agriculture sector mainly for cultivation of rice in Punjab. It has been felt that the imminent water crisis in Punjab can be tackled through concerted efforts and strategic interventions to safeguard ecological heritage and agricultural prosperity for future generations. The total water available in underground aquifers in Punjab was recorded at 260 million acre feet (MAF) at the end of March 2017 (CGWB). The annual recharge of aquifers amounts to approximately 17 MAF. However, Punjab extracts about 28 MAF of water each year, resulting in a depletion of 11 MAF of subsurface water. Consequently, the subsurface water stored beneath the earth, accumulated over many centuries, is projected to be entirely depleted by circa 2040. Pannu said that the "group shall work for attaining various objectives by holding awareness campaigns, policy engagement by collaborating with governmental bodies, civil society, data management, advocacy, efficiency improvement, collaborative initiatives, policy recommendations, agricultural diversification, research support, judicial intervention".

Scary scenes

The 132 blocks out of 150 in Punjab have fallen in the dark zone, out of which 49 blocks are witnessing water extraction of more than 200% of its annual recharge and all 10 blocks of Sangrur and Malerkotla districts are extracting water which is more than 300% of its recharge.

World Food Prize laureates Dr Rattan Lal — distinguished professor at Ohio State University Columbus, USA — and Dr Gurdev Singh Khush — Emeritus Professor, University of California Davis USA — are amongst the Punjab origin top agricultural scientists who have joined hands with Punjab-based farm scientists to work for conservation of depleting groundwater in Punjab.

Retired IAS officer Kahan Singh Pannu, former secretary, de-

